

IN THE INCOME TAX APPELLATE TRIBUNAL "A"
(Virtual Court Hearing) BENCH KOLKATA

Before Shri Sanjay Garg, Judicial Member and Shri Manish Borad, Accountant Member

I.T.A No.644/Kol/2020
Assessment year: 2012-13

M/s Todi Securities (P) Ltd.....Appellant
1, R.N. Mukherjee Road,
1st Floor, R No.12,
Kolkata – 700001.
[PAN: AABCT4191R]

vs.

DCIT, Circle-5(1), Kolkata.....Respondent

Appearances by:

Shri Sunil Surana, FCA, appeared on behalf of the appellant.

Shri Biswanath Das, Addl. CIT-DR, appeared on behalf of the Respondent.

Date of concluding the hearing : March 3, 2022

Date of pronouncing the order : March 3, 2022

Hearing through Video Conferencing

ORDER

Per Sanjay Garg, Judicial Member:

The present appeal has been preferred by the assessee against the order dated 05.03.2020 of the Commissioner of Income Tax (Appeals)-7, Kolkata [hereinafter referred to as 'CIT(A)'] passed u/s 250 of the Income Tax Act (hereinafter referred to as the 'Act').

2. At the outset, the Id. Counsel for the assessee has submitted that the assessee has availed the benefit of Vivad Se Vishwas Scheme, 2020. He, therefore, prays that the appeal of the assessee may be dismissed as withdrawn. The Id. DR has not objected to the same. The appeal of the assessee is hereby dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Kolkata, the 3rd March, 2022.

Sd/-
[Manish Borad]
Accountant Member

Sd/-
[Sanjay Garg]
Judicial Member

Dated: 03.03.2022.

RS

Copy of the order forwarded to:

1. M/s Todi Securities (P) Ltd
2. DCIT, Circle-5(1), Kolkata
3. CIT(A)-
4. CIT- ,
5. CIT(DR),

//True copy//

By order

Assistant Registrar, Kolkata Benches